

initiative and send wheat and rice in sufficient quantity to Mumbai.

Mumbai pays nearly fifty per cent of the nation's taxes. In spite of that we are starving. We are not only being starved but those who had gone to attend the Nagpur Assembly Session, they were even brutally attacked by the police also. They went there to demand food and they were brutally attacked. Even ladies were not spared.

I demand that Maharashtra and particularly Mumbai should be given sufficient food through the fair price shops. Otherwise, we are really going to have food riots. Please do not leave Mumbaiwalas to the mercy of private whole sale traders.

[*Translation*]

SHRI SHIVJI AL NAGJIBHAI VEKARAI (Rajkot): Mr. Deputy Speaker, Sir, about thirty persons have died and fifteen became blind in Rajkot city of Gujarat State due to consumption of spurious liquor. All the licenced medical stores sell toxic liquor in the name of medicine. People often die due to these incidents. I would like to point out to the Central Government that such incidents occur at many places in the country. 250 persons are still in hospital in Rajkot and condition of many of them is serious. They had consumed "Double Ghoda", a spurious liquor which is sold in Rajkot. This incident should be investigated by Central Bureau of Investigation and a Parliamentary Committee should examine the law and order situation in Gujarat (*Interruptions*)

The law and order situation in Gujarat has deteriorated as the criminals are being patronised. I would like to request the Centre to dismiss the Gujarat Government and to order a thorough enquiry in this regard (*Interruptions*)

SHRI MOHAN RAWLE (Bombay South Central): I would like to support the matter raised by Shri Ram Naik. It is a serious matter. 28 fair price shops are going to close down (*Interruptions*)

[*English*]

MR. DEPUTY-SPEAKER: You kindly know the limitation of Zero Hour. This is not a debate. Kindly excuse me. After all, we shall have to function accordingly. Zero Hour does not mean that we can violate rules, violate the list in whatever may we like. It is not fair; it is not a debate. Anybody who wants to bring a matter to the notice of the Government, the Government would take notice of it and you need not involve yourself in a debate.

(*Interruptions*)

SHRI MANABENDRA SHAH (Tehri-Garhwal): Sir, employees of Tehri Hydro Development Corporation gave a notice on 14.11.1991 for strike along with their demands to the Corporation. The information is that on not getting a favourable response, they are on strike from 2nd of this month.

Amongst other causes the basic cause of strike was the manner of appointments and promotions. It is alleged that appointments are made, and when it suits the establishment, they flout the norms and procedure laid down. There is disregard to qualifications, and shabby treatment is being meted out to employees serving on daily wage basis, probationers etc. In fact, step-motherly treatment is being meted out to local applicants and employees.

People are appointed on daily wage basis for six months and it can be extended for another six months. However, they have been serving in the same capacity for over a year. Some of them were promoted not on a regular basis but as probationers. They feel that they have put up two years service on a daily wage basis and another two years service as a probationer because of which their seniority and perks are affected. Also there are cases where when a particular post is advertised, the local people of Tehri Garhwal District are being offered much junior and lower posts than what is advertised.